

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1549
(To be answered on the 9th March 2017)

AMENDMENTS IN ROUTE DISPERSAL GUIDELINES

1549. SHRI DHARAMBIR
DR. RATNA DE (NAG)

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has proposed any amendments in Route Dispersal Guidelines for improved air traffic management;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the details of amendments, key changes and the implications involved therein in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (d): With a view to achieve better regulation of air transport services and taking into account the need of air transport services of different region of the country, Central Government vide order dated 19/04/2016 has broadened the existing routes connecting stations in Category II of Route Dispersal Guidelines (RDGs) by including the States of Himachal Pradesh and Uttarakhand. Further, in compliance with the National Civil Aviation Policy (NCAP)-2016, the Ministry of Civil Aviation has revised the extant Route Dispersal Guidelines (RDGs). However, revised categorization of routes under Route Dispersal Guidelines (RDG) will apply from the Winter Schedule of 2017.
